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ASHWANI KUMAR, I.A.S.
CHIEF SECRETARY
GOVERNMENT OF PUDUCHERRY



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CHIEF SECRETARIAT
GOUBERT AVENUE
PUDUCHERRY - 605 001

No.1-2/CS/PS/2019

Date : 02.08.2019

To

The Hon'ble National Green Tribunal
Principal Bench,
New Delhi.

Sir,

Sub : Submission of Quarterly Report on Compliance status of U.T. of
Puducherry on the Directions of the Hon'ble Green Tribunal, Principal
Bench - Reg.

Ref : Order of Hon'ble NGT in O.A. No. 606 of 2018, dated 29.04.2019.

In compliance with the Hon'ble National Green Tribunal, Principal Bench, order dated 30.04.2019 in Original Application No. 606/2018, Quarterly Report on the progress of implementation of various provision of Municipal Solid Waste, Plastic Waste and Bio-Medical Waste Rules, 2016 is enclosed for the kind perusal.

Yours Sincerely,


2/8/19
(ASHWANI KUMAR)

Copy to:

The Member Secretary,
Central Pollution Control Board,
Delhi.

1197/PPS/19
06/8/19
Consultant (Judicial)

OA 606/18
PL/MSW in file
2/8/19
JP



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**QUARTELY REPORT ON
COMPLIANCE STATUS OF U.T. OF PUDUCHERRY ON THE DIRECTIONS
OF THE HON'BLE NATIONAL GREEN TRIBUNAL (PRINCIPAL BENCH),
NEW DELHI
IN
ORIGINAL APPLICATION NO. 606 / 2018
&
CONNECTED MATTERS**



**Submitted by
Chief Secretary, U.T. of Puducherry**

2nd August 2019

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1. STATUS OF COMPLIANCE OF SOLID WASTE MANAGEMENT RULES, 2016.

ANNEXURE –I

Sl. No.	Provisions of activity provided in SWM Rules 2016	Compliance Status as on 30.04.2019	Action plan for compliance of Non complied provisions of the Rules
1.	Identification of suitable sites for setting up solid waste processing facilities.	Fully complied with. (Details given in Sl.No.3(a))	Fully complied with.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	Fully complied with. (Details given in Sl.No.3(b))	Fully complied with.
3 (a)	Procurement of suitable sites for setting up solid waste processing facilities.	Sites for setting up solid waste processing facilities were procured in respect of all the 5 urban local bodies viz. Pondicherry, Oulgaret, Karaikal, Mahe and Yanam Municipalities. (i) For Pondicherry & Oulgaret Municipalities , a common land to an extent of 23.91 acres in Kurumbapet Revenue Village at R. S. No.	Fully complied with.

		<p>60, 61 and 62 was procured for Material Recovery Facility.</p> <p>(ii) For Karaikal Municipality, a land to an extent of 3.24 acres at Paravaipet in Kovilpathu Revenue Village at R.S. No. 222/4 is under the possession of Karaikal Municipality.</p> <p>(iii) For Mahe Municipality, a land to an extent of 630 sq.m. in Pandakkal Revenue Village at R.S. No 166/17pt was procured.</p> <p>(iv) For Yanam Municipality, a land to an extent of 2000 sq.m at Kanakalpet Revenue Village at Town survey No. D/1/10 Cpt is under the possession of Yanam Municipality.</p>	
3 (b)	<p>Procurement of suitable sites for setting up sanitary landfill facilities.</p>	<p>Sites for setting up sanitary land fill were procured in all the 5 urban local bodies viz. Pondicherry, Oulgaret, Karaikal, Mahe and Yanam Municipalities.</p> <p>(i) For Pondicherry & Oulgaret Municipalities, the RRP at Kurumabapet yard</p>	Fully Complied with.

		<p>will be used as SLF and is under the possession of Pondicherry Municipality.</p> <p>(ii) For Karaikal Municipality, a land to an extent of 1.84 acres at Paravaipet in Kovilpathu Revenue Village at R.S. No. 222/4 is under the possession of Karaikal Municipality.</p>	
		<p>(iii) The Mahe Municipality is following zero landfill model. For this, the Mahe Municipality has entered into a contract with NIRAVU, the NGO partner of Mahe Municipality wherein the inert and reject wastes are further taken to the recycle plant run at Mandya, Karnataka. Hence, Mahe Municipality is not requiring SLF for inert materials and rejects.</p> <p>(iv) For Yanam Municipality, the land to an extent of 2500 sq.m at Kanakalapet Revenue Village at Town survey No. D/1/10Cpt is under its possession.</p>	
4	<p>Enforcing waste generators to practice segregation of bio-</p>	<p>Segregation at sources is being encouraged and</p>	

<p>degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid waste at source.</p>	<p>practiced by the households through continuous IEC activities carried by the ULB's.</p> <p>(i) In respect of Puducherry and Oulgaret Municipalities, action is being taken to practice segregation at source in all the wards.</p>	<p>(i) In respect of Puducherry & Oulgaret Municipalities, door to door collection and its transportation is outsourced to the firm M/s.Swachatha Corporation from Sept'15. The firm is reluctant to start</p>
	<p>(ii) In Karaikal Municipal area, segregation at source is being carried out by the residents/ generators and the segregated waste is received by the M/s. Hand in Hand inclusive Development services.</p> <p>(iii) In Mahe Municipality area, all the bio-degradable waste are used by the households themselves for</p>	<p>segregation requesting additional tipping fees. Meetings are underway to enforce segregation immediately. IEC awareness campaign is underway.</p> <p>(ii) In Karaikal Municipality, segregation at source is complied with.</p> <p>(iii) In Mahe Municipality, segregation at source is complied with.</p>

		<p>kitchen garden manure through pipe composting method and only non-bio degradable wastesto a quantity of 2TPD are delivered to the Municipality.</p> <p>(iv) In Yanam Municipality, unsegregated collection at source is in practice. Action is being taken to practice segregation at source.</p>	<p>(iv) In respect of Yanam Municipality, DPR prepared for floating tender for integrated SWM programme and sent to the Pondicherry Engineering College for technical evaluation on 22.07.19. IEC awareness campaign is underway.</p>
5	<p>Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.</p>	<p>Door to door collection of waste and its transportation in covered vehicles is in practice in all the 5 Municipalities.</p> <p>(i) In Pondicherry & Oulgaret Municipalities, the collection and transportation of solidwaste is done by the concessionaire M/s. Swachatha Corporation from September'2015.</p> <p>(ii) In Karaikal Municipality, the collection</p>	<p>Fully Complied with</p>

		<p>and transportation of solid waste is done by the concessionaire M/s. Hand in Hand inclusive Development services from November'2016.</p> <p>(iii) In Mahe Municipality, the collection and transportation of solid waste is done by the concessionaire the Mahe Labour Contract Co-operative Society from October'2018.</p> <p>(iv) In Yanam Municipality, the collection and transportation of solid waste is done by the concessionaire M/s. Yanam people's Voluntary Service Organization from October'2005.</p>	
6	<p>Ensure separate storage, collection and transportation of construction and demolition (C&D) wastes.</p>	<p>(i) In Puducherry and Oulgaret Municipalities, C&D Waste and silt are separately collected, transported and stored in the Truck Terminal, Mettupalayam. For which, an extent of 3.58 acres of land at R.S.No.68 is notified in the Government Gazette vide No.1519/Engg(2)/OM/2018-19</p>	

		<p>dt.11.01.19 by the Oulgaret Municipality.</p> <p>(ii) In Karaikal Municipality, a land to an extent of 2600Sqm at Paravaipet in kovilpathu revenue village in R.S No.222/4 is under its possession.</p> <p>(iii) In Mahe Municipality, a land to an extent of 1000Sqm at Chalakkara revenue village in R.S No.80/3 is under its possession.</p> <p>(iv) In Yanam Municipality, a land to an extent of 1500 Sq.m at Kanakalapet revenue village in Town Survey No: D/1/10Cpt is under its possession.</p>	<p>Fully complied with.</p>
<p>7</p>	<p>Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population.</p>	<p>Out of 5 municipalities, 2 municipalities are coming under this category</p> <p>(i) For the Puducherry and Oulgaret Municipalities, suitable site exists in the Kurumbapet RRP and 1 MT Bio-gas plant by NISARGUNA TECH is established and functioning.</p>	<p>Tender will be floated very soon.</p>

		Action is being taken to float RFP since the interim order against any process in Kurumbapet RRP has been vacated by the Hon'ble NGT on 30.01.19.	
8	Setting up solid waste processing facilities by local bodies and census towns below 1,00,000 population.	<p>Out of 5 municipalities, 3 municipalities are coming under this category</p> <p>(ii) In Karaikal Municipal area, the solid waste collected and transported are made into compost by aerobic windrows. 1MT Bio-gas plant and vermicomposting unit are functioning.</p> <p>(iii) In Mahe Municipal area, the non-bio degradable wastes are collected and transported to the existing RRP at Palloor in Pandakkal revenue village. The waste are further segregated into different categories such as plastic, rubber, glass etc. and earning revenue to Mahe Municipality. All the Bio-degradable wastes are used by the households themselves for kitchen garden manure through bio gasplants and pipe composting methods.</p>	<p>Fully complied with.</p> <p>Fully complied with.</p> <p>For Yanam Municipality, DPR prepared for floating tender for integrated SWM programme and sent to Pondicherry</p>

		(iv) In Yanam Municipality , as of now, no processing of solid waste is done.	Engineering College for technical evaluation on 22.07.19. Tender will be floated by shortly.
9.	Setting up Common or regional Sanitary landfills by all local bodies and census towns under 0.5 million population for the disbursal of permitted waste under the rule	Will be complied within 6 months.	Will be complied within 6 months.
10	Bio-Remediation or capping of old abandoned dump sites.	<p>In respect of bio-remediation or capping of old abandoned dump site, it is submitted that,</p> <p>(i) For the old abandoned dumpsite at Karuvadikuppam, PWD has been requested to Bio-remediate the area as the land is owned by the PWD</p> <p>(ii) Similarly, for the old dumpsite at Paravaipet for Karaikal Municipality, necessary DPR is under preparation.</p> <p>(iii) In respect of Mahe Municipality, there is no legacy waste.</p> <p>(iv) For Yanam Municipality, after establishing of RRP, action will be initiated for bio remediation or capping of the old abandoned dumpsite.</p>	<p>As per the MSW rules, Bio-remediation will be completed before the target date of 07/04/2021.</p> <p>Not Applicable.</p> <p>As per the MSW rules, Bio-remediation will be completed before the target date of 07/04/2021. Will be complied with before timeline.</p>

ANNEXURE-II

Rule 11, Duties and responsibilities of Secretary-in-charge, Urban Development in the States and Union Territories.

Sl. No	Duties and responsibilities	Status	Action to be taken
(a)	Prepare a state policy and solid waste management strategy for the state or the union territory in consultation with stakeholders including representative of waste pickers, self-help group and similar groups working in the field of waste management consistent with these rules, national policy on solid waste management and national urban sanitation policy of the ministry of urban development, in a period not later than one year from the date of notification of these rules.	A State policy on Solid Waste Management on strategy for the Union Territory is notified by the Local Administration Department vide G.O.Ms.No.11/LAS/2018, dt.01.08.18.	Fully complied with.
(b)	While preparing State policy and strategy on solid waste management, lay emphasis on waste reduction, reuse, recycling, recovery and optimum utilisation of various components of solid waste to ensure minimisation of waste going to the landfill and minimise impact of solid waste on human health and environment;	The Policy and Strategy has been prepared accordingly.	Fully complied with.

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(c)	State policies and strategies should acknowledge the primary role played by the informal sector of waste pickers, waste collectors and recycling industry in reducing waste and provide broad guidelines regarding integration of waste picker or informal waste collectors in the waste management system.	The Policy and Strategy has been prepared accordingly.	Fully complied with.
(d)	Ensure implementation of provisions of these rules by all local authorities;	<p>Bye-Laws for user fee have already been published in all 5 ULBs for user fees.</p> <p>The implementation is being monitored. Puducherry Municipality has collected Rs.1,75,015/- for 4,145 violations and Oulgaret Municipality has collected Rs.2,12,890/- for 2,379 violations from Jan'19 to 23rd April'19.</p>	<p>Municipalities wise spot fine imposed for violation from 01/19 to 06/19 are as follows:</p> <p>Pondicherry – Rs. 2, 61,885/- for 5,874 cases.</p> <p>Oulgaret – Rs. 3, 32,195/- for 3,661 cases.</p>
(e)	Direct the town planning department of the State to ensure that master plan of every city in the State or Union territory provisions for setting up of solid waste	The Chief Town Planner of the Department of Town and Country Planning, Puducherry has been directed vide Lr. No. 5920/PPCC/SWM/JSA/	Will be complied with when the Master Plan is notified.
	processing and disposal facilities except for the cities who are members of common waste	2016/31 dt.16.06.16 and subsequent Lr., dt.29.10.18 of LAD. Provision has been made in	

	processing facility or regional sanitary landfill for a group of cities;	the draft master plan prepared by the Town and Country Planning Department.	
(f)	Ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning Department.	Fully complied with.	Fully complied with.
(h)	Direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters.	The Chief Town Planner, Department of Town and Country Planning, Puducherry has been directed vide Lr.No.5920/PPCC/SWM/JSA/2016/331, dt.16.06.16 and subsequent Lr., dt.29.10.18 of LAD.	The Chief Town Planner of Town & Country Planning department has been directed by LAD on 13.05.19 to comply the provision.
(i)	Direct the developers of Special Economic Zone (SEZ), Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five	All the Industrial Estate were developed long back. Whenever any new Industrial Estate are developed they will be directed to earmark land for Solid Waste	The LAD has directed the Industries Department to earmark space

	plots or sheds for recovery and recycling facility.	Management as per the SWM Rules, 2016.	in the proposed SEZ vide Lr. Dt. 14.06.19.
(j)	Facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills.	All the 5 Municipalities have identified areas for sanitary land fill. Action will be taken to establish sanitary land fill by the Municipalities.	RFP will be floated to setup SLF for all local bodies.
(k)	Arrange for capacity building of local bodies in managing solid waste, segregation and transportation or processing of such waste at source.	Regular training programmes are conducted for Local Bodies.	Fully complied with.
(l)	Notify buffer zone for the solid waste processing and disposal facilities of more than five tons per day in consultation with the State Pollution Control Board.	Action will be taken to notify buffer zone in consultation with the State Pollution Control Board	Will be complied with.
(m)	Start a scheme on registration of waste pickers and waste dealers.	This is being implemented.	Fully complied with.

ANNEXURE –III

Rule 15, Duties and responsibilities of local authorities of urban agglomeration

Sl. No	Duties and responsibilities	Status	Action to be taken
(a)	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration.	Yes, complied with. All the 5 Municipalities have prepared Solid Waste Management Action Plan and submitted copies to the Local Administration Department.	Fully Complied with.
(b)	Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.	Yes, Door to Door collection is in practice in all the 122 wards in all 5 municipalities	Fully Complied with.

(c)	Establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste.	This system has been started in all the five Municipalities. Fully Complied with.	Fully Complied with.
(d)	Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste.	This system has been started in all the five Municipalities. Fully Complied with.	Fully complied with.
(e)	Frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation.	Bye-laws for user fees were notified in all the 5 Municipalities. Totally Rs. 1.11 crores has been collected by the Municipalities	Fully complied with.
(f)	Prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency.	User fee are notified by the all the Municipalities and he Municipalities are collecting the User fee.	Fully complied with.
(g)	Direct waste generators not to litter i.e throw or dispose of any waste such as paper, water	ULBs have made provision in their Bye-laws and started the sensitization	Fully complied with

	<p>bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body.</p>	<p>through IEC activities, Fully Complied with.</p>	
(h)	<p>Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of biodegradablewastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black.</p>	<p>Site for Material Recovery Facilities have been identified and procured by all the 5 Municipalities.</p> <p>Material Recovery Facility is available in Karaikal and Mahe Municipality</p>	<p>Steps are being taken to develop the facilities in 3 Municipalities.</p>

(i)	Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres.	Action is being taken to receive domestic hazardous waste door to door and taken to disposal.	Action will be taken.
(j)	Ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee.	In Karaikal and Mahe Municipality, action is being taken. In other 3 Municipalities, action will be taken.	Action will be taken.
(k)	Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body.	Monitored by all the Municipalities to comply with the directions.	Fully Complied with.
(l)	Provide training on solid waste management to waste-pickers and waste collectors.	All the 5 Municipalities are providing training to Waste pickers.	Fully Complied with.
(m)	Collect waste from vegetable, fruit, flower, meat, poultry and	2 Bio-methanation plants are functioning. One in	Fully complied with in 4 Municipalities.

	fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.	Oulgaret Municipality and other in Karaikal Municipality. In Mahe Municipality, pipe composting is in practice.	Action is being taken in the Yanam Municipality.
(n)	Collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.	Regular Sweeping is done in commercial areas and arterial roads in all the Local bodies.	Fully complied with.
(o)	Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.	Due to space constraints, the road sweeping and drain silt are taken directly to the silt storage area.	Fully complied with.
(p)	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.	The Municipalities have started composting horticulture/ garden waste in the park itself.	Being complied.
(q)	Transport segregated bio-degradable waste to the	Action will be taken.	Action will be taken.

	processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on-site processing of such waste.		
(r)	Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility.	Complied with.	Fully complied with.
(s)	Transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.	C&D wastes are transported separately. All the Local Bodies identified site for disposing C&D waste.	RFP for establishing C&D waste processing for Pondicherry region has been prepared. Will be floated soon.
(t)	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.	Action is being taken through IEC activities. In Mahe Municipality, People resort to home composting using pipe composting method.	All the Local Bodies are taking action.
(u)	Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling	All the Local Bodies are using only compost / organic manure for their parks.	Fully Complied with.

	initiatives by informal waste recycling sector.		
(v)	<p>Facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-</p> <p>(a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;</p> <p>(b) waste to energy processes including refused derived</p>	<p>For the Puducherry and Oulgaret Municipalities, suitable site exists in the Kurumbapet MRF and 1 MT Bio-gas plant is established and functioning. Action is being taken to float RFP. The interim order against any process in Kurumbapet MRF is vacated by the Hon'ble NGT on 30.01.19.</p> <p>In karaikal Municipal area, the solid wastes collected and transported are made into compost by aerobic windrows. Further, 1MT Bio-gas plant and vermi-composting unit are functioning.</p> <p>In Mahe Municipal area, the non-bio degradable wastes are collected and transported to the existing MRF at Palloor in Pandakkal revenue village. The waste are further segregated into different categories such as plastic, rubber, glass etc. and</p>	<p>To carryout scientific disposal of waste, tender will be floated very soon.</p> <p>Fully complied with.</p> <p>Fully complied with.</p>

	<p>fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;</p>	<p>earning revenue to Mahe Municipality. All the Bio-degradable wastes are used by the households themselves for kitchen garden manure through bio gas plants and pipe composts.</p> <p>In Yanam Municipality, as of now, no processing of solid waste is done.</p>	<p>For Yanam Municipality, DPR prepared for floating tender for integrated SWM programme and sent for technical valuation to proceed further.</p>
<p>(w)</p>	<p>Undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule-I for disposal of residual wastes in a manner prescribed under these rules;</p>	<p>For Pondicherry & Oulgaret Municipalities, the Kurumbapet RRP will be used for SLF and is under the possession of Pondicherry Municipality.</p> <p>For Karaikal Municipality, a land to an extent of 1.84 acres at Paravaipet in Kovilpathu Revenue Village at R.S. No. 222/4 is under the possession of Karaikal Municipality.</p> <p>As the Mahe Municipality is following zero landfill model, the Mahe Municipality has entered into a contract with NIRAVU, wherein the inert and reject wastes are further</p>	<p>Fully Complied with</p>

		<p>taken to the recycle plant run at Mandya, Karnataka. The waste are further recycled and sent for sanitary land fill. Hence, Mahe Municipality is not requiring SLF for inert materials and rejects.</p> <p>For Yanam Municipality, a land to an extent of 2500 sq.m at Kanakalpet Revenue Village at Town survey No. D/1/10Cpt is under its possession.</p>	
(x)	<p>Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;</p>	<p>Funds are provided from SBM and State Budget. ULBs are also generating resources from user fees and fines.</p>	<p>Monitoring will be done for the implementation of the same.</p>
(y)	<p>Make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding</p>	<p>Fully complied with. Authorization obtained.</p>	<p>Fully complied with.</p>

	five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.		
(z)	Submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation.	Will be Complied with whenever the renewal is due.	Will be Complied with.
(za)	Prepare and submit annual report in Form IV on or before the 30 th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer.	All the 5 Municipalities have submitted the Annual Report in Form-IV. Fully complied with.	Fully complied with.
(zb)	The annual report shall then be sent to the Secretary-in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31 st May of every year.	All the 5 Municipalities have submitted the Annual Report in Form-IV. Fully complied with.	Fully complied with.
(zc)	Educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility.	Fully complied with in 2 Municipalities - Karaikal and Mahe Municipalities. In respect of Pondicherry and Oulgaret Municipalities, the segregation will be implemented, for which action is being taken by the	Will be Complied with.

		Municipalities.	
(zd)	Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.	Fully complied with.	Fully complied with.
(ze)	Ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex.	The Planning Authorities are granting approval of building plan. Member Secretary, PPA and the Chief Town Planner have been requested to make adequate provision and ensure compliance of this provision.	Fully complied with.
(zf)	Frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed.	Bye laws notified. Municipalities are levying penalty for violation. Puducherry Municipality has collected Rs.1,75,015/- for 4,145 violations and Oulgaret Municipality has collected Rs.2,12,890/- for 2,379 violations from Jan'19 to 23 rd April'19.	Municipalities wise spot fine imposed for violation from 01/19 to 06/19 are as follows: Pondicherry - Rs. 2, 61,885/- for 5,874 cases. Oulgaret - Rs. 3, 32,195/- for 3,661 cases.
(zg)	Create public awareness through information, education and	Department has arranged various programmes with	

<p>communication campaign and educate the waste generators on the following; namely:-</p> <ul style="list-style-type: none"> (i) not to litter; (ii) minimise generation of waste; (iii) reuse the waste to the extent possible; (iv) practice segregation of waste into bio—degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source; (v) practice home composting, vermi-composting, bio-gas generation or community level composting; (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste; (vii) storage of segregated waste at source in different bins; (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and (ix) pay monthly user fee or 	<p>ULB authorities from time to time so that messages on Solid Waste management percolates down to ULB level. ULBs have taken up various IEC activities including jingles, hoardings etc. (which was widely used during Swachatha Survekshan, 2019) for sensitization of citizens and waste generators for various components of Solid Waste management.</p>	
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	charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.		
(zh)	Stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over.	To be complied with in Pondicherry, Oulgaret and Yanam Municipalities. Fully complied with in Karaikal and Mahe Municipalities.	Will be complied with.
(zi)	Allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule—I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.	Fully complied with in Mahe Municipality. Will be complied with in Pondicherry, Oulgaret, Yanam Municipalities by setting up Solid Waste Processing centers, for which tender will be floated. Will be complied with in Karaikal Municipality, where Solid Waste Processing facility exists.	Will be complied with.
(zj)	Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and where so ever feasible, take necessary actions to bio-mine or bio-remediate the	For the old abandoned dumpsite at Karuvadikuppam for Puducherry and Oulgaret Municipality, RFP for remediation of the same is	As per the SWM Rules, 2016, Bio-remediation will be completed before the target date of 07-04-2021.

	<p>sites.</p>	<p>under preparation.</p> <p>Similarly, for the old dumpsite at Paravaipet for Karaikal Municipality, necessary DPR is under preparation.</p> <p>In respect of Mahe Municipality, there is no legacy waste.</p> <p>For Yanam Municipality, after establishing of RRP, action will be initiated for bio remediation or capping of the old abandoned dumpsite.</p>	
(zk)	<p>In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.</p>	<p>Bio-mining and bio-remediation of the existing dumpsite will be done as per SWM Rules, 2016.</p>	<p>Will be done within the timeline prescribed in the SWM Rules, 2016</p>

ANNEXURE -IV

**COMPLIANCE STATUS OF UT OF PUDUCHERRY IN PURSUANCE OF THE ORDER
DT. 30.04.2019 OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI IN O.A. 606/2018**

Sl. No.	Provisions of activity	Compliance Status	Action plan for compliance of Non complied provisions
1	Action plan for IEC activity towards primary segregation at household level.	Action plan with ward wise schedule for IEC activity towards primary segregation at household level is prepared.	Complied with and IEC activity will be intensified
2	Identification of development of model cities and towns.	Three Municipalities viz. Puducherry, Karaikal and Mahe were identified as Model cities and G.O. issued.	Complied with.
3	Notification of Bye-law by the Local Bodies as per PWM Rules.	Bye-laws for Plastic Waste Management notified by all local bodies.	Fully complied with.
4	CCTV camera shall be installed in RRP / dumping site.	One camera installed. Additional camera will be installed.	Action is being taken to install at vulnerable points of the yard.
5	The Form V in respect of Plastic Waste Management Rules.	The Form V in respect of Plastic Waste Management Rules is prepared and submitted to the Puducherry Pollution Control Committee.	Fully complied with.
6	Performance / feedback from citizens.	At present, phone calls, letters, whatsapp, 1031 HLG complaint system, 1070 Collectorate online complaint systems are in vogue. Swachhata App being promoted in broader and wide coverage to public.	

7	Updating website on progress of Solid Waste Management Rules 2016.	Updating in website on progress of SWM is under process.	Complied with
8	Systems of ranking of cities and villages based on level of compliance with environment laws shall be developed and upload on website of the Department within a month.	Action is being taken. Will be complied with.	Action is being taken. Will be complied with.
9	Installation of GPS in the vehicles transporting Solid Waste.	(i) In respect of Puducherry and Oulgaret Municipalities, GPS installed in the vehicles transporting solid waste by the service provider M/s. Swachatha Corporation. (ii) It is complied in Karaikal Municipality. (iii) For Mahe and Yanam Municipality, action will be taken to install GPS in the vehicle transporting solid waste.	Fully Complied with Fully Complied with Will be Complied with
10	Levying of spot fine for persons who litters or fails to comply with the provision of the rules.	Puducherry Municipality has collected Rs.1,75,015/- for 4,145 violations and Oulgaret Municipality has collected Rs.2,12,890/- for 2,379 violations from Jan'19 to 23 rd April 19.	Fully complied with.

2. STATUS OF COMPLIANCE OF PLASTIC WASTE MANAGEMENT RULES, 2016.

Sl. No	Provisions of Rules	Compliance Status
Rule-5. Plastic waste management		
(a)	Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler.	<p>Plastic waste is segregated during door-to-door collection by the waste collector and by the rag pickers in the disposal sites. It is channelized to Plastic Waste reprocessing unit by Local scrap dealer.</p> <p>All the 22 operating Plastic reprocessing units were directed on 01.08.2019 to use waste plastic from Kurumbapet Dumpsite. <i>(Annexure - V)</i></p>
(b)	Local bodies shall encourage the use of plastic waste for road construction as per Indian Road Congress guidelines.	<p>On experimental basis 100 mt roads using waste plastic was laid in M/s. AMCOR Industry, Pillaiyarkuppam and in a private school premises (Study School, Kalapet).</p> <p>One unit namely M/s. Hindustan Unilever Ltd., Vadamangalam, engaged NGO and collecting Multi Layered Plastics and sending it for co-processing in Dalmia Cement. So far 272 Mt Tons have been sent.</p> <p>Chief Engineer, PWD has been requested on 01.08.2019 to use plastic waste for road laying. <i>(Annexure - VI)</i></p>
(c)	Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.	<p>Thermoset plastic cannot be recycled. Hence it is disposed in landfill site.</p> <p>CPCB published guideline for disposal of thermo set plastic. It will be adopted.</p>

(d)	The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the SWM Rules.	It is being disposed in land fill.
Rule-6: Responsibility of local body		
(a)	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;	Plastic waste is collected and disposed through non-formal system.
(d)	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;	Disposed in Kurumbapet landfill site.
(e)	Creating awareness among all stakeholders about their responsibilities;	Awareness programmes have been organized.
(f)	engaging civil societies or groups working with waste pickers; and	Urban Local Bodies are involving rag pickers for collection of plastic waste.
(g)	Ensuring that open burning of plastic waste does not take place.	Open burning of plastic waste is avoided.
(3)	The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.	Meetings with IMFL bottling units and Brand Owners were conducted under the Chairmanship of Mr. Ashokkumar, Secretary on 23.07.2019 and 26.07.2019 respectively. Both of them have agreed to setup collection centres to collect their waste and give incentive for their waste.
(4)	The local body to frame bye-laws incorporating the provisions of these rules.	Bye laws have been framed by all the local bodies. Pondicherry Municipality has notified the bylaws.

Rule-7: Responsibility of Gram Panchayat		
(a)	Ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;	Recyclable plastic waste are sent to authorized reprocessor.
(b)	Creating awareness among all stakeholders about their responsibilities; and	Various awareness programmes are conducted. One programme was organized by Puducherry Legal Service Authority in coordination with PPCC, viz. 'Sensitization Programme on Environmental issues for Panel advocate's and PLVs of UTPLSA on the occasion of World Earth Day – 2019.
(c)	Ensuring that open burning of plastic waste does not take place.	Open burning of plastic waste is avoided
Rule -8: Responsibility of waste generator		
(1)	The waste generator shall.-	
(a)	Take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the SWM Rules.	Government of Puducherry has already imposed ban on stocking, storage, sales and usage of plastic carry bags, cups and plates of lesser than 50 microns thickness vide G.O. Ms. No. 20/Envvt./2009, dated 9 th December 2009 Thus plastic waste has been reduced. Government of Puducherry has imposed ban on 10 single use plastic items for manufacturing, transport, sale and usage in the Union territory of Puducherry with effect from 2 nd . August, 2019. (<i>Annexure – VII</i>)

(b)	Not litter the plastic waste and ensure segregated storage of waste at source.	While issuing CTE to all the plastic articles manufacturing unit, necessary conditions of proper collection and disposal of plastic waste to the authorized plastic reprocessing unit is incorporated and being ensured during inspection of the unit. Unorganized system is in place in collection and sales of waste plastic generated from households and market is in place.
(2)	All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the SWM Rules.	This provision of the rule was communication to all the institution vide letter No. 05/PPCC/PWM/JSA/2016/319 dated 16.06.2016. It is being complied.
(3)	All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for PWM.	Draft Bye laws have been framed, in this regard by LAD.
(4)	Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events.	Waste is segregated in separate bin. Responsibility of event organiser has been notified in the Bye-laws.

Rule-9: Responsibility of producers, Importers and Brand Owners

(1)	The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State UDD or through the local body concerned.	Three brand owner viz. M/s. Hindustan Unilever, M/s. Godrej Consumer Product and M/s. Coca Cola have submitted Action plan for the segregation, collection and disposal of their product waste. One New Delhi based NGO, Action Alliance for Recycling Beverage Cartons has submitted
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(2)	Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products.	a proposal for collection of packaging materials, and made a presentation on their Action Plan on 13.05.2019. In this regard two meetings have been organised by Secretary (LA) on 25.07.2019 and 26.07.2019 with bottling units and Brand Owners respectively.
(4)	The producer, shall obtain registration from PPCC.	Registrations have been issued to eight manufacturers and Nine Brand owners by PPCC.
(5)	No producer use packaging of commodities without registration from the concerned SPCBs or PCCs.	All the producer located in the U.T. of Puducherry obtained CTE from PPCC.
	Rule-10: Protocols for compostable plastic materials.	No such units is in operation. One private entrepreneur M/s. Sri Dharmasastha Agencies, Puducherry obtained registration for selling of Bio-compostable bag. They are having valid MoU with the manufacturing unit.
Rule-11: Marking or labelling		
(1)	Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-	Complied
(a)	Name, registration number of the manufacturer and thickness in case of carry bag or multilayered packaging	Continuously Monitored
Rule-13: Registration of producer, recyclers and manufacturer		
(1)	No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the SPCBs or PCCs.	A condition is being incorporated in Consent to Establish.

(2)	Every producer shall, for the purpose of registration or for renewal of registration, make an application to the SPCBs or PCCs in Form I.	Eight units obtained registration for manufacturing of plastics. Twelve units have applied for registration.
(3)	Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the SPCBs or PCCs for the recycling unit, in Form II.	Six units obtained registration for recycling of plastics and Five units have applied for registration.
(6)	The SPCBs or PCCs shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.	Registration of the unit will be renewal only after the action plan is endorsed by Urban Development Agency. It is being followed.
(11)	Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.	It is being followed.
Rule-14: Responsibility of retailers and street vendors		
(1)	Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.	Local Bodies initiated action in this regard and collecting fines from the violators as per bye laws. So far, they have collected. Pondicherry – Rs. 2, 61,885/- for 5,874 cases. Oulgaret – Rs. 3, 32,195/- for 3,661 cases.

(2)	Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets shall be liable to pay such fines as specified under the bye-laws of the local bodies.	
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Rule-16: State Level Monitoring Committee

(1)	The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee.	State Level Advisory Committee has been constituted vide order No. 21116/LAS/A3/2017 dt. 07.09.2017.
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Rule-17: Annual reports.-

(2)	Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned SPCBs or PCCs 30th June, every year.	Complied
(3)	Each SPCBs or PCCs shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.	Annual Report for the year 2018-2019 has been submitted to CPCB vide No. NO.5 / PPCC / PWM / JSA / 2019/439 dated 31.07.2019.

(1)

3. STATUS OF COMPLIANCE OF BIO-MEDICAL WASTE MANAGEMENT RULES, 2016

Sl. No	Provisions of BMW Rules, 2016	Compliance Status
Rule -4: Duties of the Occupier		
(a)	Take all necessary steps to ensure that bio-medical waste (BMW) is handled without any adverse effect to human health and the environment and in accordance with these rules;	All the hospitals located in the U.T of Puducherry and Karaikal are disposing their BMW through CBMWTF located in Thuthipet. In Mahe it is disposed through incinerator located in Government Hospital Mahe. In Yanam BMW is disposal through M/s. EVB Technology, Rajahmundry. Periodical inspections of all HCFs are carried out on time bound manner to ensure proper handling of BMW.
(b)	BMW shall be treated and disposed of in accordance with Schedule I, and Schedule-II by the health care facilities (HCF) and common bio-medical waste treatment facility.(CBMWTF)	All the bedded hospitals are applied for authorisation under BMW Rules. All are entered agreement with Common Bio-medical Waste Treatment Facility (CBMWTF) and disposing their BMW through CBMWTF. In this regard a direction has been issued to all HCFs on 20.05.2019, to comply with the provisions of BMW Rules, 2016. And a showcase notice was issued to the defaulters on 15.07.2019 for compliance. The Guidelines issued by CPCB have been uploaded in the Website of PPCC.
(c)	Pre-treatment of Laboratory waste, microbiology waste, blood bags and blood samples through on-site disinfection or sterilization.	It is being ensured while inspection and a condition has been incorporated in the authorization in this regard. Availability of required instruments / methods for pre-treatment in HCF will be ensured.

(e)	Dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time;	Solid waste other than the Bio-medicate wastes are collected and disposed by the local bodies through M/s. Swachatha Corporation.
(f)	Not to give treated bio-medical waste with municipal solid waste;	Not allowed to mix Bio-medical waste with Municipal solid waste. It is ensured by periodical inspection.
(g)	Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and thereafter at least once every year.	Training Programmes are being conducted in hospitals. So far, eight trainings programme were conducted by PPCC. Besides in-house training programmes are periodically organised by HCF. This was informed in the direction issued on 20.05.2019 and it is being complied with. HCF were directed 25.05.2019 to complied with the provision.
(h)	immunise all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of BMW	Immunizations of health care workers have been carried out by respective HCF and CBMWTF. This was informed in the direction issued on 20.05.2019 and it is being complied with and being maintained.
(i)	Establish a Bar-Code System for bags or containers containing BMW to be sent out of the premises or place for any purpose within one year from the date of the notification of these rules;	A brain storm session was conducted on 27.03.2018 to all the HCF and CBMWTF about Bar-Code System. On experimental basis, bar coding process has been initiated at JIPMER. Direction issued on 20.05.2019 and it is being complied with. So far barcode system has been installed in four Medical colleges. And it will be installed in all HCFs in due course of time.

(j)	Ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralisation prior to mixing with other effluent generated from health care facilities;	Ensured segregation of liquid chemical waste and its pre-treatment.
(k)	Ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)	<p>Two major hospitals were not provided suitable ETP, viz. M/s. Arupadai Veedu Medical College & Hospital (AVMC) and Indira Gandhi Medical College & Research Institute (IGMC&RI). Power supply was disconnected for M/s. AVMC and restore connection after upgraded the ETP.</p> <p>Construction of new ETP is in process M/s. Arupadai Veedu Medical College & Hospital.</p> <p>M/s. IGMC&RI connected its sewage to PWD STP.</p>
(l)	Ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments;	<p>All the health care worker involved in handling of Bio-medical waste are provided with mask, gloves, and boots.</p> <p>Ensured through periodical inspection.</p>
(m)	Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio- medical waste and maintain the records for the same;	<p>Health checkup is being conducted once in a year.</p> <p>Register is being maintained.</p>
(p)	Make available the annual report on its web-site and all the health care facilities shall make own website	Annual reports for the year 2018-19 is available on the PPCC Website: https://dste.py.gov.in .

	within two years from the date of notification of these rules;	Annual Reports is being uploaded. This was incorporated in the direction issued on 20.05.2019 and it is being complied with.
(q)	Inform the prescribed authority immediately in case the operator of a facility does not collect the bio-medical waste within the intended time or as per the agreed time;	Few incidents of not collection of BMW were reported to PPCC. Action was taken to collect it immediately. HCFs are informing in this regard and action is being taken.
(r)	Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months.	State Advisory Committee (SAC) has been constituted vide No. G.O. Ms. 28 of Chief Secretariat (Health) dt. 15.05.2019. It will review and monitored the activities related to Bio-medical Waste Management. <i>(Annexure – VIII)</i> SAC will meet once in 6 months and assess the waste management system.
(s)	Maintain all record for operation of incineration, hydro or autoclaving etc., for a period of five years;	No captive incinerator exists in the T. Puducherry except Mahe. Record is maintained for the operation of incinerator.
(t)	Existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.	The Incinerator was recently modified to have Primary Chamber with a crate area of 2.06 m ² (Primary Chamber has an effective volume of 1.235 m ³ considering a BMW charging height of 0.6m) and new Secondary Chamber with a baffle wall is having an effective volume of 10.2 m ³ . This ensures a residence time of 2 seconds in the Secondary Chamber which prevent Dioxin and Furans emission.
Rule – 5: Duties of the operator of a common bio-medical waste treatment and disposal facility:-		
(b)	Ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;	It is ensured that within 48 hours, BMW are collected and disposal by CBMWTF. During maintenance time the waste is disposed in CBMWTF located in Tamil Nadu.

(c)	Establish bar coding and global positioning system for handling of bio- medical waste within one year;	GPS has been fixed in all the vehicles. This was informed in the direction issued on 20.05.2019 and it is being complied with. So far barcode system has been installed in three Medical colleges and it is under process in two Medical Colleges. And it will be installed in all HCFs in due course of time.
(d)	Inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;	Occupier of CBMWTF informing PPCC about non segregated waste of HCF.
(e)	Provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter;	Periodical training is being imparted to all the workers. CBMWTF has submitted the details of the programme to PPCC.
(f)	Assist the occupier in training conducted by them for bio-medical waste management;	Technical persons of CBMWTF are assisting the HCF in conducting training programme.
(g)	Undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;	Medical Check-up of the worker is conducted annually and maintaining records.
(h)	Ensure occupational safety of all its workers involved in handling of bio-medical waste by providing	All the workers have been provided with mask, gloves and boots.

	appropriate and adequate personal protective equipment;	
(i)	Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;	No accidents in the CBMWTF occurred so far.
(j)	Maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;	Log book is being maintained.
(k)	Allow occupier , who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules;	Yes, occupier are inspecting the facility, and Maintain records in this records.
(l)	Shall display details of authorisation, treatment, annual report etc on its web-site;	Displayed on CBMWTF website.
(m)	After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated BMWs such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective	CBMWTF collected 15330 Kgs of plastic waste and sent them for recycling.

	SPCBs or PCCs;	
(n)	Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;	Vendors have been secured from Tamil Nadu and forwarded to respective healthcare establishments for their approval and perusal.
(o)	Common bio-medical waste treatment facility shall ensure collection of biomedical waste on holidays also;	Yes, it is collected during holidays also.
(p)	Maintain all record for operation of incineration, hydro or autoclaving for a period of five years;	Records are maintained Records are verified during inspection.
(q)	Upgrade existing incinerators to achieve the standards for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.	The BMW Incinerator at our facility at Puducherry was constructed as per American Incineration Institute Standards with a baffle wall in the secondary chamber. The Incinerator was recently modified to have Primary Chamber with a crate area of 2.06 m ² (Primary Chamber has an effective volume of 1.235 m ³ considering a BMW charging height of 0.6m) and new Secondary Chamber with a baffle wall is having an effective volume of 10.2 m ³ This ensures a residence time of 2 seconds in the Secondary Chamber.
Rule – 6. Duties of Authorities Schedule – III		
5	State Government of Health or Union Territory Government or Administration.	
(i)	To ensure implementation of the rule in all health care facilities or occupiers	Implemented BMWM Rules in all Govt. & Private Hospitals along with enforcing the Clinical Establishment Act, 2010.
(ii)	Allocation of adequate funds to Government health care facilities for bio-medical waste management.	Necessary funds have been allotted by Govt. for implementing BMWM.

(iii)	Procurement and allocation of treatment equipments and make provision for consumables for bio-medical waste management in Government health care facilities.	Necessary funds has been allocated every year by the Health Dept. for Procurement and allocation of treatment equipments and consumables for bio-medical waste management in Government health care facilities. Availability of necessary instruments and methods for treatment of BMW would be ensured.
(iv)	Constitute State or District Level Advisory Committees under the District Magistrate or Additional District Magistrate to oversee the bio-medical waste management in the Districts.	State or District Level Advisory Committees has been constituted on 15.05.2019.
(vi)	Implementation of recommendations of the Advisory Committee in all the health care facilities.	The recommendations of the Advisory Committee will be followed along with State Advisory Committee's opinion. At present BMW Rules is implemented along with the Clinical Establishment Act, 2010.
6	State Pollution Control Boards or Pollution Control Committees	
(i)	Inventorisation of Occupiers and data on bio-medical waste generation, treatment & disposal.	Initiated action in this regard.
(ii)	Compilation of data and submission of the same in annual report to Central Pollution Control Board within the stipulated time period.	Annual Report was submitted to CPCB for the year of 2017-18 and 2018-19 and are uploaded in the website of PPCC.
(iii)	Grant and renewal, suspension or refusal cancellation or of authorisation under these rules (Rule 7, 8 and 10).	Authorisation under BMW Rules, 2016 for all the HCF who had entered an agreement for CBMWTF are granted / renewed. It is being complied with.

(iv)	Monitoring of compliance of various provisions and conditions of authorisation.	It is being monitored while issue/renewal of authorisation.
(v)	Action against health care facilities or common bio- medical waste treatment facilities for violation of these rules (Rule 18).	<p>Direction has been issued to the HCFs on 20.05.2019 for compliance of the provision of Rules, 2016 and the defaulters were issued showcause notice on 15.07.2019.</p> <p>A direction has been issued to CBMWTF on 20.05.2019 for compliance.</p> <p>Power Connection of M/s. Arupadai Veedu Medical College & Hospital was disconnected on 21.02.2019 for discharging untreated waste water.</p> <p>As per the direction of PPCC, M/s. Arupadai Veedu Medical College & Hospital, has initiated action to upgrade their Effluent Treatment Plant in their premises.</p>
(vi)	Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities and State Pollution Control Boards or Pollution Control Committees Staff on segregation, collection, storage, transportation, treatment and disposal of bio-medical waste.	Two training programmes has been organized.
(xi)	Undertake and support third party audits of the Common bio-medical waste treatment facilities in their state.	Third party monitoring is being carried out through NABL accredited laboratory.

Rule-7: Treatment and disposal

(3)	No occupier shall establish on-site treatment and disposal facility, if a service of CBMWTF is available at a distance of seventy-five kilometer.	As one CBMWTF is available at Thuthipet, Villianur Commune Panchayat, no HCF is having on site treatment and disposal facility.
(4)	In cases where service of the CBMWTF is not available, the Occupiers shall set up requisite BMW treatment equipment like incinerator, autoclave or microwave, shredder prior to commencement of its operation, as per the authorisation given by the prescribed authority.	Service of CBMWTF is not available in Mahe region of U.T. of Puducherry. Hence, BMW are disposed in an incinerator available in general hospital Mahe.
(7)	Every operator of CBMWTF shall set up requisite BMW treatment equipments like incinerator, autoclave or microwave, shredder and effluent treatment plant as a part of treatment, prior to commencement of its operation.	M/s. Pondicherry Solid Waste Management Company Pvt. Ltd, the Common Biomedical Waste Treatment Facility has installed all the required treatment equipments like incinerator, autoclave or microwave, shredder and effluent treatment plant as a part of treatment.
(8)	Every occupier shall phase out use of non-chlorinated plastic bags within two years. from the date of publication of these rules and after two years.	Due to non-availability of non-chlorinated plastic bag in the market, it yet to be replaced the existing plastic bag. The carry bag currently being used is as per the provision of Plastic Waste Management Rules, 2016. It is being complied with.
(9)	After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated BMWs such as plastics and glass shall be	Yes, CBMWTF after disinfection by autoclave, the treated BMW plastic & glass waste are given to the registered recyclers. CBMWTF has submitted Annual Report and it was mentioned about the recyclable items and its quarterly. It is being ensured.

	given to such recyclers having valid authorisation or registration from the respective prescribed authority.	
(11)	The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations.	Currently mercury & lead waste are stored insitu. NOC has been issued to M/s. Mother Earth Environ Tech, Bangalore for transport of landfillable waste.
Rule-8: Segregation, packaging, transportation and storage		
(4)	Bar code and global positioning system shall be added by the Occupier and common bio-medical waste treatment facility in one year time.	GPS has been fixed in all the vehicles of CBMWTF. Already three Medical Colleges have installed bar code system and in two Medical Colleges it is under process.
(5)	The operator of CBMWTF shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' and part 'B' of the Schedule IV.	Yes, it is followed by CBMWTF in the form of card system.
Rule -10: Procedure for authorisation		
	Every occupier or operator handling bio-medical waste, irrespective of the quantity shall make an application in Form II to the prescribed authority	CTE & Authorisation are being issued to the HCFs, independently. Synchronisation of consent & authorisation is yet to be followed.
(1)	The authorisation shall be one time for non-bedded occupiers.	For non-bedded HCFs, one-time registration is being issued.
(4)	In case of any change in the BMW generation, handling, treatment and disposal for which authorisation was earlier granted, the occupier or	HCFs are following this provisions and informing the PPCC about the changes in the authorisation.

	operator shall intimate to the prescribed authority about the change or variation in the activity.	
Rule-11: Advisory Committee		
(1)	Every State Government or Union territory Administration shall constitute an Advisory Committee for the respective State or Union territory.	Advisory Committee has been constituted on 15.05.2019.
Rule-13: Annual report		
(1)	Every occupier or operator of CBMWTF shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year.	HCF and CBMWTF are submitting Annual Report to PPCC, in Form-IV.
(2)	The prescribed authority shall compile, review and analyse the information received and send this information to the CPCB on or before the 31st July of every year.	Annual Report for the year 2018-2019 was submitted to CPCB on 31.07.2019.
(4)	The Annual Reports shall also be available online on the websites of Occupiers, SPCB and CPCB	PPCC has uploaded the Annual Report for the year 2018-2019 in the website. HCF yet to host in their website and action is being initiated. In this regard, a direction has been issued on 20.05.2019.
Rule-14: Maintenance of records		
(1)	Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal or any other form of	HCFs & CBMWTF are maintaining records on BMWM.

	handling of BMW for a period of five years.	
(2)	All records shall be subject to inspection and verification by the prescribed authority or the Ministry of Environment, Forest and Climate Change at any time.	All the records are verified During inspection of the HCF.

Rule-17: Site for common bio-medical waste treatment and disposal facility

(1)	The department in the business allocation of land assignment shall be responsible for providing suitable site for setting up of CBMWTF in the State Government or Union territory Administration.	Already a CBMWTF has been established by a private proponent M/s. Pondicherry Solid Waste Management Company Pvt. Ltd., and it is in operation since 2011. It is sufficient to treat Biomedical waste generated in Puducherry.
(2)	The selection of site for setting up of such facility shall be made in consultation with the prescribed authority, other stakeholders and in accordance with guidelines published by the MoEF&CC or CPCB.	M/s. Pondicherry Solid Waste Management Company Pvt. Ltd., has obtained all the statutory clearances.

Rule-18: Liability of the occupier, operator of a facility

(1)	The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio- medical wastes.	Action has been initiated against M/s. Pondicherry Solid Waste Management Company Pvt. Ltd a CBMWTF for violation of CTE / Authorisation conditions like forfeiting of bank guarantee etc.
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4. **Status of functioning of Committee constituted in pursuance of the Hon'ble National Green Tribunal in the matter of O.A. No. 606 of 2018.**

1. **State Level Advisory Body (SLAB):**

As per the provisions of Rule 23 of Solid Waste Management Rules, 2016 State Level Advisory Body has been constituted vide No. 21116/LA/A3/2016 dated 18.11.2016.

2. **State Level Advisory Committee (SLAC):**

As per the provisions of Rule 16 of Plastic Waste Management Rule, 2016, State Level Advisory Committee has been constituted vide order No.21116/LAS/A3/2017 dated 07.09.2017.

3. **River Rejuvenation Committee (RRC):**

River Rejuvenation Committee has been constituted vide No.4739/PPCC/RRC /SCI-I/2018 dated 13.11.2018. First meeting was held on 10.01.2019 and Second meeting was convened on 03.07.2019 under the chairmanship of the Secretary Environment. (*Annexure -IX*)

4. **Special Environmental Surveillance Task Force (SESTF):**

Special Environmental Surveillance Task Forces have been constituted separately for Puducherry and Karaikal District, vide No. 19/PPCC/PRS/SCI-I/2019 dated 07.03.2019. First inspection was carried out on 29.03.2019 at Karaikal and 19.04.2019 at Pondicherry.

5. **District Level Special Task Force**

District Level Special Task Force for Puducherry and Karaikal has been constituted vide G.O.Ms.No.02/LAS/A4/2019 dt.25.04.2019. A Sensitization Programme on Environmental Issues for Panel Advocates was organised by Puducherry Legal Service Authority in coordination with PPCC on the eve of World Earth Day, 2019.

6. State Level Committee (SLC):

State Level Committee has been constituted vide Order No. 21623/Envvt/2019 dated 12.02.2019 under the Chairmanship of the Chief Secretary, Government of Puducherry. First meeting was convened on 13.02.2019 Second meeting was convened on 10.07.2019 . (*Annexure - X*)

5. STATUS OF ACTION PLAN FOR RESTORATION OF POLLUTION RIVER STRETCH

Two rivers have been identified as polluted river stretches in the U.T. of Puducherry viz: Chunambar in Puducherry Karaikal (Priority-V) and Arasalar in Karaikal (Priority-IV). River Rejuvenation Committee has been constituted on 13.11.2018 and its first meeting was conducted on 10.01.2019 and Second meeting was convened on 03.07.2019 under the Chairmanship of the Secretary (EnvvtAs advised by CPCB on 09.04.2019, revised Action Plan for Chunambar River and Arasalar, Karaikal were submitted on 26.04.2019. and 18.06.2019 respectively.

6. Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018.

National Clean Air Programme (NCAP) is not applicable to the U.T. of Puducherry as Puducherry is not figured in 102 non attainment cities.

7. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.

U.T. of Puducherry is not figured in CPCB identified Polluted Industries Clusters.

- 8. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. Order dated 04.09.2018. Hon'ble NGT order in O.A. No.173 of 2018 dated 04.09.2018.**

It is related to illegal sand mining and applicable only to Orissa, West Bengal and Jharkhand.

Task Force to deal with Illegal sand mining has been constituted on 03.11.2015 under the Chairmanship of Deputy Collector (Revenue). The Task Force periodically conducting inspection on the river bed and takes penal action against violators.

- 9. Compliance Status on direction passed by Hon'ble National Green Tribunal in O.A. No. 593/2017 in the matter of Paryavaran Suraksha Samiti & Anr vs Union of India.**

Status of functioning of STP/ETP is periodically uploaded in India e-track portal of CPCB on or before 10th of every month.

- 10. Total amount collected from erring industries on the basis of 'Polluter Pays Principle', 'Precautionary Principle' and details of utilization of funds collected.**

Details of amount collected on 'Polluter Pay Principle' is given below:

Rs. 9 lakhs – Local bodies for not complying the provision of SWM rules, 2016.

Details of amount collected on 'Precautionary Principle' is given below:

Rs. 2 lakhs – M/s. Pondicherry Solid Waste Management Company Private Limited was forfeited for not meeting the emission standards.

Rs. 75 lakhs – M/s. Karaikal Port Pvt. Ltd for failure in mechanism of coal handling operation.

Annexure - V
19

NO.5 / PPCC / PWM / JSA / 2019/ 448
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE TECHNOLOGY AND TECHNOLOGY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III-Floor, Puducherry Housing Board Building, Puducherry – 605 005.
Phone: (0413) 2201256 Fax: (0413) 2203494

* * *

Puducherry, dated

To
As per the mailing list.(22)

21 AUG 2019

Sir,

Sub: PPCC – Reprocessing of Plastic Waste - Issue of direction
– Reg.

* * *

With reference to the above mentioned subject, it is informed that the collected solid waste from the entire city of Puducherry is being dumped at Resource Recovery Park (RRP) of Oulgaret Municipality at Kurumbapet. The plastic waste are being collected by rag pickers from the RRP. These collected waste will be available with Oulgaret Municipality.

Hence, you are directed to collect the waste plastic from the disposal site and re-process it in your unit. The action taken in this regard has to be communicated to this authority **within 7 days** after receipt of this letter.

For and on behalf of PPCC,

to
(SMITHA.R)
Member Secretary
Puducherry Pollution Control Committee

Copy to: Guard file.

*o/c JSS
01/08/19.*

Q
DESPATCHED

01/08/2019

Annexure -VI

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NO.5 / PPCC / PWM / JSA / 2019/ 447
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE TECHNOLOGY AND TECHNOLOGY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III-Floor, Puducherry Housing Board Building, Puducherry – 605 005.
Phone: (0413) 2201256 Fax: (0413) 2203494

Puducherry, dated

E-2 AUG 2019

To
The Chief Engineer,
Public Works Department,
Puducherry.

Sir,

Sub: PPCC – Utilisation of Plastic Waste in road construction
– Reg.

With reference to the above mentioned subject, it is informed that the collected solid waste from the entire city of Puducherry is being dumped at Resource Recovery Park (RRP) of Oulgaret Municipality at Kurumbapet. These collected waste will be available with Oulgaret Municipality.

Hence, you are requested to collect the plastic waste from them during the Bitumen road making. The action taken in this regard may be communicated to this Authority **within 7 days** after receipt of this letter.

Yours Sincerely,

he
(SMITHA.R)
Member Secretary
Puducherry Pollution Control Committee

Copy to: Guard file.

o/c J.S.
01/08/19

Q
DESPATCHED

01/08/2019

Annexure - VII

121

Registered with the Registrar
of Newspapers for India
under No. 10410



Registered No. PY/44/2018-20
WPP No. TN/PMG(CCR)/WPP-88/2018-20
Dated : 2-8-2019
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புதுச்சேரி மாநில அரசிதழ்

La Gazette de L'État de Poudouchéry

The Gazette of Puducherry

PART - I

சிறப்பு வெளியீடு

EXTRAORDINAIRE

EXTRAORDINARY

அதிகாரம் பெற்ற
வெளியீடு

Publiée par
Autorité

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No.	125 Poudouchéry	Vendredi	2 Août 2019 (11 Sravana 1941)
No.	Puducherry	Friday	2nd August 2019

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 18/Envt./2019, Puducherry, dated 30th July 2019)

NOTIFICATION

Whereas, polythene/plastic carry bags, plastic disposable cups and other single use plastic items are being used widely in the Union territory of Puducherry;

And whereas, polythene/plastic carry bags, plastic disposable cups and plastic sheets used for cooked food packing, plastic plates, water pouches, plastic straw and Styrofoam plates, cups and other single use plastic articles which are non-biodegradable, choke drains and sewerages and pollute air, water and soil and affect aquatic organism. Polythene bags are also being used to deliver food stuff and therefore, pose a huge health hazard to the public;

And whereas, the collection and disposal of single use plastic articles are great challenge in waste management. These articles are detriment for composting process of other organic waste;

[1889]

And whereas, the Government of India has notified the Plastic Waste Management Rules, 2016, wherein, manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets and cover made of plastic sheets of less than fifty micron in thickness have been prohibited;

And whereas, as the Government of Puducherry had already prohibited usage, sales and stocking of polythene or plastic carry bag, disposal cups and plates of thickness 50 microns (or) below of size less than 8 × 12 inches in the Union territory of Puducherry, *vide* G.O. Ms. No. 20/Env./2009, dated 9-12-2009 of the Chief Secretary (Environment), Government of Puducherry and published *vide* Extraordinary Gazette Part-I, No. 97, dated 9-12-2009;

And whereas, it is brought to the notice of the Government that inspite of the abovesaid notification, the usage of single use carry bags and plastic disposable cups could not be eliminated completely;

And whereas, Article 48-A of the Constitution of India, *inter alia*, envisages that the State shall endeavor to protect and improve the environment;

And whereas, Article 51-A (g) of the Constitution of India stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment;

And whereas, as per the provisions of sub-rule 3 (a) of rule 4 of the Environment (Protection) Rules, 1986, the public notice, dated 8-2-2019 was given by providing 15 days time in the leading dailies seeking views/suggestions/objections on this notification;

And whereas, all the views/suggestions/objections received in pursuant to the notification within the aforesaid period have been duly considered by the Government of Puducherry.

Now, therefore, the Government of Puducherry hereby directs the following, namely:—

The Directions

1. The following single use plastic items shall not be manufactured, supplied, sold, stocked, distributed, used and transported in the Union territory of Puducherry :

- (i) Polythene/Plastic/Polypropylene carry bags;
- (ii) Polythene/Plastic/Styrofoam (Thermocol) cups;
- (iii) Polythene/Plastic/Styrofoam (Thermocol) plates;
- (iv) Plastic sheet pouches used for cooked food wrapping;
- (v) Plastic sheets used for spreading on dining table;
- (vi) Water pouches;
- (vii) Plastic straw;
- (viii) Plastic flag.

2. Provided that the plastic used for the following purposes are exempted:—

- (i) Plastic sheet used for Industrial Packing;
- (ii) Plastic sheet used for packing of pulses, cereals, medicine and milk;
- (iii) Multilayered packaging materials;

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- (iv) Plastic bag of more than 40 × 50 cm in size used for collection and disposal of Solid and Biomedical waste;
- (v) Plastic bags and sheets used in Horticulture nurseries.

Explanation 1 : "Plastic" means, material which contains as an essential ingredient of high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate and polybutylene terephthalate.

Explanation 2 : "Use and throwaway plastic" means, items such as plastic carry bags or plastic flags, plastic sheets used for food wrapping, spreading on dining table, etc. plastic plates, plastic coated tea cups and plastic tumbler, water pouches and packets, plastic straw irrespective of thickness.

Explanation 3 : "Plastic sheet" means, one-time use and throw sheet made of plastic.

Explanation 4 : "Carry bag" means, bag made from plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but, do not include bag that constitute or form an integral part of the packaging in which goods are sealed prior to use.

Explanation 5 : The word "compostable plastic" means, plastic that undergoes degradation by biological process during composting to yield Carbon di-oxide, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue.

3. The following Officers shall implement these orders in their respective jurisdiction, namely:—

- (i) The Member-Secretary, Puducherry Pollution Control Committee;
- (ii) The Commissioners of the respective Municipalities/Commune Panchayats;
- (iii) The Tahsildars of Department of Revenue and Disaster Management;
- (iv) The Food Inspector, Department of Food Safety;
- (v) The Revenue Officers of the respective Municipalities;

4. The Member-Secretary, Puducherry Pollution Control Committee, shall act as the Coordinator to implement the abovesaid orders. The Chairman and the Member-Secretary are authorized to lodge complaints under section 19 of the Environment (Protection) Act, 1986 *vide* Notification No. S.O. 394 (E), dated 16-4-1987, as further amended *vide* Notification No. S.O. 624 (E), dated 3-9-1996.

5. This notification shall come into force with effect from the date of its publication in the Official Gazette.

(By order of the Administrator)

P. PARTHIBAN, I.A.S.
Secretary to Government (Environment).

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GOVERNMENT OF PUDUCHERRY
Abstract

Chief Secretariat (Health) – Constitution of State Level Advisory Committee, District Level and Regional Level Monitoring Committee for the implementation of Bio-Medical Waste Management & Handling) Rules, 2016 in the Union Territory of Puducherry – Orders – Issued.

HEALTH DEPARTMENT

Puducherry, dated 15.05.2019



Notification dated 28.03.2016 of the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi.

2. I.D. Note No. 829/DD(PH)/CEA 2010, dated 28.03.2019 of the Deputy Director (Public Health)-cum-District Registering Authority CEA 2010, Pondicherry.

ORDER

The following Notification shall be published in the next issue of the Official Gazette:

NOTIFICATION

Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in its reference first cited have notified the regulatory frame work for management of bio-medical waste generated in the country to implement rules more effectively and to improve the collection segregation, processing, treatment and disposal of these bio-medical wastes in an environmentally sound management thereby, reducing the bio-medical waste generation and its impact on the environment.

2. Consequent to the above Notification, the Directorate of Health and Family Welfare Services, Puducherry had suggested the formation of a Committee consisting of members from the Department of Health, Environment, Urban Development, Animal Husbandry and Veterinary Sciences, State Pollution Control Board, urban local bodies, representatives from Indian Medical Association, common bio-medical waste treatment facility and non-governmental organization, for the purpose mentioned above.

3. Accordingly, the Government of Puducherry accepted the suggestion of the Director (Health) and approve the constitution of the State Level Advisory Committee, District Level and Regional Level Monitoring Committee, for effective implementation and to improve the collection, segregation, processing, treatment and disposal of these bio-medical wastes in an environmentally sound management thereby. reducing the bio-medical waste generation and its impact on the environment, with the following composition.

STATE LEVEL ADVISORY COMMITTEE

1.	Secretary to Government (Health), Puducherry.	Chairman
2.	Director (Health), Puducherry.	Member Secretary
3.	Member Secretary, Puducherry Pollution Control Committee	Member
4.	Director, Local Administration Department, Puducherry.	Member
5.	Director, Animal Husbandry & Veterinary Sciences, Puducherry.	Member
6.	Chief Engineer, Public Works Department, Puducherry.	Member
7.	President, Indian Medical Association, Puducherry.	Member
8.	Mr. Srinivasa Prabu, BE.Ms, CEO, Puducherry Solid Waste Management Company Private Limited, Thuthipet, Puducherry.	Member

Sd/-
25/5/19
20/5/19

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-: 02 :-

DISTRICT LEVEL MONITORING COMMITTEE PUDUCHERRY

1.	District Collector, Puducherry.	Chairman
2.	Deputy Director (Public Health), Puducherry.	Member Secretary
3.	Representative from Puducherry Pollution Control Committee	Member
4.	Director/Representative from Local Administration Department, Puducherry.	Member
5.	Chief Engineer/Representative from Public Works Department, Puducherry.	Member
6.	President, Indian Medical Association, Puducherry.	Member
7.	Representative from the Solid Waste Management Company Private Limited, Thuthipet, Puducherry.	Member

DISTRICT LEVEL MONITORING COMMITTEE KARAIKAL

1.	District Collector, Karaikal.	Chairman
2.	Deputy Director (Health), Karaikal.	Member Secretary
3.	Representative from Karaikal Pollution Control Committee	Member
4.	Commissioner, Karaikal Municipality.	Member
5.	Superintending Engineer/Representative from Public Works Department, Karaikal.	Member
6.	President, Indian Medical Association, Karaikal.	Member
7.	Representative from the Solid Waste Management Company Private Limited, Thuthipet, Puducherry.	Member

REGIONAL LEVEL MONITORING COMMITTEE (MAHE REGION)

1.	The Regional Administrator, Mahe.	Chairman
2.	Deputy Director Health Department, Mahe.	Member Secretary
3.	Representative from Puducherry Pollution Control Committee, Mahe.	Member
4.	Commissioner, Mahe Municipality.	Member
5.	Executive Engineer/Representative from Public Works Department, Mahe.	Member
6.	Representative from Indian Medical Association, Mahe.	Member
7.	Representative from the Solid Waste Management Company Private Limited, Thuthipet, Puducherry.	Member

REGIONAL LEVEL MONITORING COMMITTEE (YANAM REGION)

1.	The Regional Administrator, Yanam.	Chairman
2.	Deputy Director Health Department, Yanam.	Member Secretary
3.	Representative from Puducherry Pollution Control Committee, Yanam.	Member
4.	Commissioner, Yanam Municipality.	Member
5.	Executive Engineer/Representative from Public Works Department, Yanam.	Member
6.	Representative from Indian Medical Association, Yanam.	Member
7.	Representative from the Solid Waste Management Company Private Limited, Thuthipet, Puducherry.	Member

4. The Government of Puducherry also directs that the District Level Monitoring Committee / Regional Monitoring Committee constituted under sub-rule (4) shall submit its report once in six months to the State Level Advisory Committee and a copy thereof shall also be forwarded to the State Pollution Control Board or Pollution Control Committee concerned for taking further necessary action.

5. This issues with the concurrence of the Finance Department vide their I.D. Note No. 1020/FC/FD/F4/A1/2019-20, dated: 10.04.2019.

//BY ORDER OF THE LIEUTENANT GOVERNOR //

(M. SARATHI)

DEPUTY SECRETARY TO GOVERNMENT (HEALTH)

To

The Director of Stationery & Printing, - With a request to publish the Notification and send 10
Puducherry copies thereof to this Secretariat for record/reference.

Copy to:-

1. All Members of the Committees through DHFWS, Puducherry
2. The Finance Department, Puducherry
3. The Member Secretary, Puducherry Pollution Control Committee, Puducherry. 3rd floor, Housing Board
Complex, Anna Nagar,
Puducherry-5
4. The Director of Health & Family Welfare Services, Puducherry
5. The Deputy Director (Public Health), Puducherry.
6. The Central Record Branch, Puducherry
7. G.O file / Spare copy.

Minutes of the River Rejuvenation Committee meeting held on 03.07.2019 in the Director Chamber, DSTE, Puducherry under the Chairmanship of Secretary (Envt.) on review of implementation status of Action plan on restoration of polluted river stretches.

A meeting was held under the Chairmanship of the Secretary (Envt.) to review the implementation status of action plan on polluted river stretches IV and V viz., Arasalar River and Chunnambar River.

The following officers are present:

1. Thiru. P. Parthiban, I.A.S Secretary (ST&E)/ Chairman (PPCC), Puducherry.
2. Smt. Smitha. R, Director (DST&E)/Member Secretary (PPCC), Puducherry.
3. Thiru. L. Mohamed Mansoor, Additional Secretary to Govt. cum Director, Tourism Department, Puducherry.
4. Thiru. D. Satyanarayana Murthy, Executive Engineer, LAD, Puducherry.
5. Thiru. K.Soundararaju, AE, PH division, PWD, Puducherry.
6. Thiru. S. Kumaravelu, Deputy Director, Forest Department, Puducherry.
7. Dr. Sagaya Alfred, Senior Scientific Officer, DST&E, Puducherry.
8. Dr.N.Ramesh, SEE, DSTE, Puducherry.
9. Dr. V. R. Sumathi, Scientist, DSTE, Puducherry.

Director/Member Secretary, DST&E/PPCC welcomed the gathering. Dr.N.Ramesh, SEE, DSTE made a presentation on the implementation status of action plan on polluted river stretches.

1. Scientist, DSTE briefed the status of water quality of polluted river stretches as on January, 2019. It was informed that the water quality is conforming to the standards and since February 2019 water sample was not collected as there is no natural flow of water. Secretary, (ST &E) inquired whether water sample can be collected at more regular intervals and it was informed that in the absence of natural flow it is not advised to collect sample.

2. SEE, DSTE informed that the inventorisation of industries located on the banks of Chunnambar was completed and eight industries are identified. Out of this M/s Puducherry Distilleries Ltd., and M/s Indian Oil Corporation have to set up STPs. Secretary, ST&E instructed to give directions to both the industries.

(Action: PPCC)

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3. It was also informed that four stretches of sewage drains polluting Sankaraparani River were identified among which M/s Ford Service Centre at Ariyankuppam and Chunnambar boat house are main ones. Secretary, ST&E insisted PPCC to send a letter to the Collector, Puducherry for necessary action on all the car washing centres being operated illegally on the river beds.

(Action: District Collector, PPCC)

4. SEE, DSTE informed that periodical inspections are being carried out to check any dumping of waste on the bank of river. Sign board of not to dump any type of waste on the river bank will be erected within 15 days.

(Action: PPCC)

5. It was also informed that necessary directions have been issued under section 33 A of Water (P&CP) Act, 1974 to the following establishment based on the inspection/gap analysis to install ETP/STPs

1. M/s. Wind Flower Resort
2. M/s. Ford Car Show Room
3. M/s. Pondicherry Cancer Trust

(Action: PPCC)

6. Secretary, ST&E sought information from PWD on setting up of STPs and EE, PWD informed that the consultancy of WAPCOS for preparation of DPRs for STPs is under process. It was also informed that performance guarantee of Rs.5.00 is being processed by PWD.

(Action: PWD)

7. It was informed that out of total toilets to be constructed on the river bank, 1836 toilets have been completed by DRDA. The construction of remaining toilets are under progress. Sensitization on ODF is being undertaken by DRDA in all GPS lying in the river bank continuously.

(Action: DRDA)

8. It was also informed that the Forest Department has planted 2000 mangroves plant on the bank of Chunnambar River. Forest Department was requested to carry out plantations on the bank of Arasalar River too.

(Action: Forest Department)

9. With respect to improving the biodiversity on the bank of river, it was informed that a letter dt.24.06.2019 has been sent to HOD, Dept. of Ecology and environmental Science, Pondicherry to submit a proposal on biodiversity monitoring and indexing of the Chunnambar and Arasalar.

(Action: PPCC)

9. In connection with the arresting of sand mining, the committee was informed that as per the Hon'ble NGT order dt.20.09.2018 Special Environment Surveillance Task Force has been constituted for Puducherry and Karaikal vide Office order No.191/PPCC/PRS/Sci-I/2019 dt.07.03.2019. The team Inspected on 10th April, 2019 at Sankaraparani River bed, Odiyampet Village - no illegal mining was done at Sankaraparani River bed, Odiyampet Village. DCR

(Couth) has imposed 144 on 1st April, 2019 prohibiting lorries, vans, two wheelers, bullock carts and any similar load carrying vehicles (except the vehicles relating to funeral) from entering into the areas surrounding the Sankaraparani River.

10. Regarding action plan of Developing Information, Education and Communication programmes (IEC), it was informed that dedicated whatsapp group "save Chunnambar" has been formed and through Street play and Puppet show, importance of protection of Chunnambar will be carried out.

(Action: PPCC)

The meeting ended with thanks to the Chair.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE

Minutes of the Meeting of State Level Committee on Municipal Solid Waste
held on 10.07.2019 in the Chamber of the Chief Secretary, Puducherry

List of Members and officers who attended the meeting are annexed.

At, the outset, Actions taken on the decisions taken in the First State Level Committee on Municipal Solid Waste meeting held on 13.02.2019 was reviewed. After due deliberation the following decisions were taken.

- (i) Secretary (LA) informed that proposal of disposal of Legacy Waste of Kurumbapet dump site is submitted to Finance Department for concurrence and RFP would be floated soon. The Chief Secretary asked to follow up the proposal and complete the work at the earliest.

(Action: Secretary LAD)
- (ii). District Collectors were directed to convene the review meetings of the stakeholders of Solid Waste Management at the earliest. District Collectors assured that the review will be undertaken.

(Action: Collectors)
- (iii). Special Task Force constituted recently may co-opt members from Resident Welfare Associations / NGOs for creation of awareness in the field of solid waste management.

(Action: Secretary LAD)
- (iv). Senior Town Planner informed that provision for separate space for solid waste segregation, storage and decentralized processing has been incorporated in the Town & Country Planning byelaws and Zoning Regulation, 2017. Member Secretary PPA informed that PPA enforce these norms by not issuing occupancy order if there is violation.

(Action: Secretary T&CP)

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- (v). The Committees noted that Core Committee for undertaking IEC activities have been constituted only for Pondicherry Municipality and Oulgaret Municipality. It advised that this may be done for other Local Bodies also at the earliest.

(Action: Secretary LAD)

- (vi). Senior Environmental Engineer informed that Water Quality monitoring could not be carried out on monthly basis because of absence of regular natural flow in the Chunnambar. The Committee advised PWD to plan a few more check dams on the rivers for the sake of water conservation.

(Action: Secretary PWD)

- (vii). State Level Committee assessed the status of construction of Sewage Treatment Plants near Chunnambar and Arasalar. Executive Engineer, Planning informed that entrusting the task of preparation of DPR to M/s. WAPSCO is in process. The Committee advised PWD to expedite sewage treatment action plan for Puducherry and Karaikal. The plan should have an integrated approach – sewage network, STP and recycling of treated water.

(Action: Secretary PWD)

- (viii). Local Administration Department informed that necessary training shall be imparted periodically to local bodies staff in the field of waste management. The Committee reviewed the spot fines imposed on the violating waste generators and found it to be satisfactory and directed the local bodies to continue the enforcement, along with the IEC activities.

(Action: Secretary LAD)

- (ix). The Committee advised to identify model city and villages at the earliest.

(Action: Secretary LAD)

- (x). The Committee was informed about the performance Audit carried out in PPCC by Central Pollution Control Board. The Chief Secretary suggested a similar audit may be done in Pondicherry Ground Water Authority.

(Action: PGWA / Secretary (Agri))